

Mizoram State Legislature Members (Removal Of Disqualification) (Amendment) Act, 2006

6 of 2006

[12 May 2006]

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AN ACT to amend the Mizoram UnionTerritory Legislature Members (Removal of Disqualification) Act, 1975, (Act no. 8 of 1975) (hereinafter referred to as the Principal Act). It is enacted by the Legislature Assembly of the State of Mizoram in the Fifty-seventh year of the Republic of India as follows:-

1. Short Title And Commencement :-

(1) This Act may be called the Mizoram State Legislature Members (Removal of Disqualification) (Amendment) Act, 2006.

(2) It shall be deemed to have come .into force on the 20th day of February, 1987.

2. Amendment Of Short Title Of The Principal Act :-

In the short title of the Principal Act, the wards Union Territory shall be substituted by the word State.

3. Insertion Of A New Section After Section 1 Of The Principal Act :-

After section 1 of the Principal Act, the following new section shall

be inserted, namely -

"1A. Definitions - In this Act, unless the context otherwise requires,

(a) "Authority" means any committee, council, board, or any other body of one or more persons whether statutory or not, set up by Central Government or any State Government.

(b) "compensatory allowance" means such sum of money as the State Government rosy determine, as being payable to the holder of an office by way of travelling allowance, daily allowance, sitting allowance, conveyance allowance in lieu of conveyance, sumptuary allowance in the form of honorarium or otherwise, or house rent allowance for the purpose of performing the functions of that office, and includes any such other sum of money or amenities as may be declared by the Government to form part of the compensatory allowance.

4. Amendment Of The Schedule To The Principal Act :-

(1) In article 1 of the Schedule, after the word "India", the punctuation mark shall be substituted by the punctuation mark, comma, and thereafter the following clause shall be added, namely - "including those others and Advisers to the Chief Minister, who have been assigned the rank of such Minister, Minister of State or Deputy Minister of Mizoram by a public notification.

(2) After article 1 of the Schedule, the following new article shall be inserted, namely. -

"1A. The office of the Leader of Opposition in the Mizoram State Legislative Assembly".

(3) Article 4 of the Schedule of the principal act shall be omitted.

(4) Article 5 of the Schedule shall be substituted by the following, namely -

"5. The office of Advocate General, additional Advocate General, Government Advocate, Public Prosecutor, Additional Public Prosecutor, Assistant Government Advocate or Assistant Public Prosecutor, or Notary".

(5) In article 6 of the Schedule, after the word "Institutions", the punctuation mark shall be substituted by the punctuation mark, comma, and thereafter the following shall be added, namely -

"including those others who have been permitted under the relevant University Statute or Regulations to contest the elections for, and to be elected, as MLA, provided that they are on leave or lien without any kind of pecuniary benefits from those offices save and except normal pensionary entitlements".

(6) Article 8 of the Schedule shall be substituted by the following, namely -

"8. Subject to the provisions of section 10 of the Representation of the People Act, 1951 (Central Act no. 18 of 1951), the Office of the Chairman, Deputy or Vice Chairman, Director or member of any statutory or ron-statutory Corporation, Authority or Company, constituted or appointed by the Government of India or the Government of any State or Union Territory specified in the First Schedule to the Constitution of India, if the holder of such office is not entitled to any remuneration other than compensatory allowance".